

The Architects of (Amendment) Bill, 1980

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): Sir, I beg to move for leave to introduce a Bill to amend the Architects Act, 1972.

The question is proposed.

श्री शिव चन्द्र झा (बिहार) : उप-सभापति महोदय, यह जो वास्तुविद (संशोधन) विधेयक है, इस पर मैं यह आपत्ति करने जा रहा हूँ कि सर्वाडिनेट लेजिस्लेशन कमेटी जो हमारी है उसने जो सिफारिश की है कि जो रूल्स एण्ड रेगुलेशंस बनाए जाएं काउंसिल के और आर्किटेक्ट्स के, वह सदन में रखे जाएं। बात छोटी-सी है परन्तु उसके मुताबिक रूल्स एण्ड रेगुलेशंस सदन-पटल पर रखने की परिपाटी पहले नहीं थी। मैं जानना चाहता हूँ, कितने ऐसे सरकारी विधेयक हैं जिन सबको मिला कर एक कॉम्प्रि-हेंसिव रूप में लाकर सदन के पटल पर रख दिया है, अर्थात् बहुत से ऐसे विधेयक होंगे जिनके मातहत रूल्स एण्ड रेगुलेशंस सदन-पटल पर रखे जाने चाहिए थे लेकिन यह तो कुम्भकर्ण की नींद में सरकार है और श्रीमान्, कभी-कभी इसकी नींद टूट पड़ती है और इस विधेयक में भी उसकी नींद से आँखें खुलीं। तो मैं जानना चाहूँगा कि इसके साथ-साथ और विधेयक जो भी हैं क्या उनके संबंध में भी रूल्स एण्ड रेगुलेशंस सदन-पटल पर सरकार रखेगी ? इन्हीं शर्तों के साथ मैं स्थान ग्रहण करता हूँ।

MR. DEPUTY CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Architects Act, 1972."

The motion was adopted.

SHRI S. B. CHAVAN: Sir, I introduce the Bill.

The Dock Workers (Regulation of Employment) Amendment Bill, 1980

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): Sir, I beg to move;

"That the Bill further to amend the Dock Workers (Regulation of Employment) Act, 1948, as passed by the Lok Sabha, be taken into consideration."

The question was proposed.

MR, DEPUTY CHAIRMAN: Shri Bhabhra... Not there. Mr. Kalyan Roy.

SHRI KALYAN ROY (West Bengal) : I thought I would be the last speaker on...

MR. DEPUTY CHAIRMAN: I think nobody will speak.

The question is:

"That the Bill further to amend the Dock Workers (Regulation of Employment) Act, 1948, as passed by the Lok Sabha, be taken into consideration." *The motion was adopted.*

MR. DEPUTY CHAIRMAN: Now we shall take up clause by clause consideration of the Bill. There are no amendments.

Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BUTA SINGH: Sir, I move:

"That the Bill be passed"

The question was proposed.

SHRI KALYAN ROY: Sir this Bill has been debated in the other House and I would only repeat some of the points which were emphasised in the